IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 677 of 2020

Rakesh Marandi … … Petitioner

Versus

State of Jharkhand & Ors. … … Opp. Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Radha Krishna Gupta, Advocate
For the State : Mrs. Ruby Pandey, APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/09.09.2021: As prayed for, three weeks' time, as a last chance, is allowed for removal of the defects.

In the meantime, counsel for the petitioner is directed to remove the defects, if any.

(Rajesh Kumar, J.)

Ravi/-